

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6. IA-2597/2022 in C.P.(IB)/1199(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.09.2022

NAME OF THE PARTIES: State Bank of India
Vs
Mr. Rajkishore Balkishan Maniyar

SECTION: 95(1), 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Vidit Divya Kumart a/w Mr. Piyush Deshpande, Ld. Counsel for the RP/ Applicant in IA-2597/2022 present. Mr. Dheeraj Patil i/b Mr. Drupad S. Patil, Ld. Counsel for the Petitioner present.
2. IA-2597/2022 has been filed by the Resolution Professional (RP) for submission of his report on the Personal Guarantor of the Corporate Debtor. Counsel confirms that copy of the report has already been served upon the Personal Guarantor to the Corporate Debtor. The report is taken on record. IA-2597/2022 is **disposed** of.
3. Counsel for the Financial Creditor is directed to issue personal notice to the Personal Guarantor clearly indicating the next date of hearing and file proof of service. Personal Guarantor is given two weeks' time to file reply with a copy served on the Counsel for the Financial Creditor.
4. List this this matter [C.P.(IB)/1199(MB)/2021] for further consideration on **14.11.2022**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)